

The construction is expected to be completed in 1982.

Overbridge at Cuttack Level Crossing

392. SHRI LAKSHMAN MALLICK: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to construct an overbridge at the level crossing of the Cuttack city in Orissa; and

(b) if so, the details thereof and by when the construction work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):

(a) Yes.

(b) The proposal is in a preliminary stage. Firm location, details and estimate for the proposed road overbridge are awaited from the State Government. The Railway are in touch with them in this regard. It is not possible at this stage to say when the construction would be taken in hand.

Strike in Visakhapatnam Port

393. SHRI INDRAJIT GUPTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the work on all the vessels was stopped from 10 a.m. to 12 noon on the 7th February, 1980 in Visakhapatnam Port;

(b) if so, which trade union organised the same and for what reasons and the affiliation of the trade union;

(c) whether the leadership of the trade union entered the dock area with outsiders without passes and forcibly stopped the work by going from vessel to vessel and intimidating the workers on board the vessels;

(d) what is the prescribed procedure for appointment of labour members on Dock Labour Board; and

(e) whether the trade union which organised the stoppage of work has submitted the annual returns for 1978 claiming members from the workers of Visakhapatnam Dock Labour Board to the Assistant Commissioner of Labour (Central) stationed at Visakhapatnam for verification?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) The strike was organised by the Port Khalasis Union (INTUC) demanding representation on Visakhapatnam Dock Labour Board.

(c) No outsiders without passes are reported to have entered dock area and stopped the work forcibly.

(d) Under Rule 3(3) of the Dock Workers (Regulation of Employment) Rules, 1962, the persons representing the dock workers shall be appointed after consulting such Associations of persons as appear to the Central Government to be representative of such workers. The representative character of unions and associations is determined on the basis of latest available verified membership figures

(e) There is no requirement under any law for any trade union to submit to the Assistant Labour Commissioner (Central) its annual returns claiming membership. Hence, the question of submission of the annual return by the Port Khalasis Union to the Assistant Labour Commissioner (Central), Visakhapatnam does not arise.

Railway Coach Factory

394. SHRI G. M. BANATWALLA: SHRI P. J. KURIAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have any proposal for setting up another Railway Coach factory;

(b) if so, whether the former Chief Minister of Kerala had urged for the

establishment of the new factory in Kerala State especially in view of the fact that the State has practically no Railway establishment of any significance though the State possesses the necessary infra-structure; and

(c) the decision of Government regarding the location of the factory?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):

(a) Yes.

(b) Yes.

(c) The proposal for setting up a New Railway Coach Production Unit is under examination and no decision about its location has yet been taken.

Revision of Immigration Laws

395. SHRI G. M. BANATWALLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the need and the public demand to revise the Immigration Laws to remove hardships faced by those intending to go abroad for jobs;

(b) if so, whether Government have any proposal for revision of the said laws; and

(c) the main features of any such revision under consideration?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) and (c). A proposal to introduce fresh legislation is under Government's active consideration. The proposed legislation would seek to provide adequate legal protection to Indian emigrant workers against exploitation by unscrupulous elements both abroad and in India.

Talcher-Bimlagarh Line

396. SHRI K. P. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Techno-economic survey for laying a Talcher-Bimlagarh line was undertaken by Government;

(b) whether it is also a fact that the survey had shown that such a line would be economically viable and it would be in public interest; and

(c) whether Government propose to include this project in the next plan for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):

(a) to (c). In 1970, a survey for construction of a BG rail link from Talcher to Bimlagarh was carried out. The proposed line was then estimated to cost about Rs. 16 crores. The project was found to yield a return of only 3.22 per cent by Discounted Cash Flow method and hence was not pursued further.

गंगा पर रेल का पुल

397. श्री ज्ञानू देव प्रसाद वर्मा: क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) पटना के नजदीक गंगा पर एक रेल का पुल बनाने में विलम्ब के क्या कारण हैं; और

(ख) क्या केन्द्रीय जल और विद्युत अनुसन्धान स्टेशन पुणे से जांच रिपोर्ट प्राप्त हो गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री पी. के. जाफर शरीफ)

(क) चूंकि केन्द्रीय जल एवं विद्युत अनुसन्धान केन्द्र, पुणे द्वारा अभी इस सम्बन्ध में तकनीकी, व्यावहारिकता तथा आर्थिक अध्ययन किये जा रहे हैं, इसलिए पटना में गंगा नदी पर रेलवे ऊपरी पुल के निर्माण की स्वीकृति अभी तक नहीं दी गयी है।

(ख) जी नहीं।